

1/10.10.1996

On the request of the learned counsel
for the applicant, the case is adjourned to 24.12.1996
for admission.

MPS.

(D. Purkayastha)
Member (A)

(K.D. Saha)
Member (A)

2./ 24.12.96.

On the request made on behalf of Shri R.C.Sinha,
the learned counsel for the respondents, the case is
adjourned to 20.1.97 for admission.

/CBS/

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
vice-chairman

3/20.01.97

The OB is not available today due to sickness
of Hon'ble Mr. K.D. Saha, Member (A).
List on 28.02.1997 for admission.

SKJ

4

28.2.97

List on 8.5.97 for hearing on admission.

CM

Vakalatnama filed
on behalf of the
applicant

M.K.

7/3/97

As per mention slip
stew this case before the
Hon'ble Bench for e Admission
on 14/3/97, slip kept in
file. 14/3/97.

(V.N. Mehrotra)
vice-Chairman

5/14.03.97

Shri K. Pradarshi, counsel for the applicant.

Heard the learned counsel for the applicant
on the question of admission. Issue notices to
the respondents to file their reply within
four weeks from today. Rejoinder, if any, may
be filed within two weeks thereafter. Requi-
sites to be filed within a week.

....Contd/-

Requisites filed
on 18/3/97
by

List on 06.05.1997 for admission.

Interim matter : Issue notices to the respondents on the question of interim matter also. Respondents shall file their reply within three weeks.

List on 06.05.1997 for admission.

Mphg
(S.R. Adige)
Member (A)

VNMR
(V.N. Mehrotra)
Vice-Chairman

6.1 6.5.97. Shri K. Priyadarshi, the counsel for the applicant.

On the request made on behalf of Shri G. Bose, the learned counsel who is appearing on behalf of the respondents, three weeks further time is allowed for

Interim matter filing W/S. List it on 3.6.97 for hearing on interim

Interim matter
(K. Muthu Kumar)
Member (A)

VNMR
(V.N. Mehrotra)
Vice-chairman

power filed by
the respondent
filed on 6.5.97
and kept in
file "C" 8.6.97
List on 14.8.97 for hearing on
CM interim matter.

VNMR
(V.N. Mehrotra)
Vice-Chairman

8/14.08.97

Shri G. Bose, learned counsel for the respondents prays for further time to file reply. Allowed two weeks. Rejoinder may be filed within two weeks thereafter. List on 15.10.1997 for admission and consideration of stay matter.

VNMR
(V.N. Mehrotra)
Vice-Chairman

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al of all
e respondet
file attached

9./ 15.10.97. List it on 27.11.97 for hearing on admission.

(CBS/

N. Topus

25.11.97

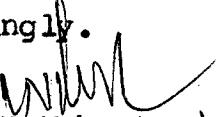
10/27.11.97 Shri K.Priyadarshi, counsel for the applicant.
Shri G.Bose, counsel for the respondents.

The learned counsel for the applicant states that the applicant does not want to press this O.A. He may be permitted to withdraw the same as it has become infructuous. Prayer for withdrawal of the case allowed.

The O.A. is disposed of accordingly.

SKJ


(S. Das Gupta)
Member (A)


(V.N. Mehrotra)
Vice-Chairman